

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 804/MP/2025

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 11.2.3 of the PPA dated 31.01.2024 seeking payments of invoices raised towards Monthly Fuel Cost Adjustment for the period of supply from 01.04.2024 to 31.07.2024 along with Late Payment Surcharge and Interest.

Petitioner : Adhunik Power and Natural Resources Limited (APNRL)

Respondents : Haryana Power Purchase Centre (HPPC) and Ors.

Date of Hearing : **24.2.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Akshat Jain, Advocate, APNRL
Shri Pranav Sachdeva, Advocate, APNRL
Shri Sayan Ghosh, Advocate, APNRL
Shri Sanyam Jain, Advocate, APNRL
Ms. Khushboo Singhal, Advocate, APNRL
Ms. Poorva Saigal, Advocate, Haryana Utilities
Ms. Pallavi Saigal, Advocate, Haryana Utilities
Ms. Kaavya Madaan, Advocate, Haryana Utilities
Shri Ravi Kishore, Advocate, PTC India Ltd.

Record of Proceedings

At the outset, the learned counsel for the Petitioner, APNRL, submitted that while Respondent Nos. 1 to 3 have filed their replies, Respondent No. 4, PTC India Ltd., has not yet filed its reply.

2. In response, the learned counsel for Respondent No. 4, PTC India Ltd., sought liberty to seek necessary instructions regarding the filing of a reply. The learned counsel for the Petitioner also sought liberty to file a rejoinder in the event Respondent No. 4 elects to file its reply.

3. Considering the above, the Commission permitted Respondent No. 4, PTC India Ltd., to file its reply, if any, within two weeks, as a last opportunity, with a copy to the Petitioner, who may file its rejoinder within two weeks thereafter.

4. The Petitioner is directed to submit on the affidavit, the following information within three weeks:

(a) Clarify, with supporting documentary evidence, as to why alternate/market coal was procured for the period from 01.04.2024 to 31.07.2024 in respect of the capacity tied up with CCL, despite the FSA with CCL having been executed and coal for 43.50 MW gross capacity being available w.e.f. April 2024, and to explain how the claim of MFCA for such capacity is justified under the applicable provisions of the PPA and the prevailing regulatory framework.

(b) A detailed explanation demonstrating the manner the Petitioner ensured prioritization of MCL- FSA coal for 66.39 MW gross capacity supply to the respondent before resorting to alternate coal procurement.

4. The Petition will be listed for the hearing on **23.4.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)